[Secretary]

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the Monsoon Session of the Rajya Sabha; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd March, 1978, agreed without any amendment to the Child Marriage Restraint (Amendment) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 21st February, 1978."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd March, 1978, agreed without any amendment to the Merchant Shipping (Amendment) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 23rd February, 1978."

12.3½ hrs.

COMMITTEE ON SUBORDINATE LEGISLATION

Fifth Report

SHRI DURGA CHAND (Kangra): I beg to present the Fifth Report of the Committee on Subordinate Legislation.

12.04 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 6th March, 1978, will consist of:

(1) Consideration of any item of Government Business carried over from today's order Paper.

(2) General discussion on the General Budget for 1978-79.

श्री हुकम चन्द कछवाय (उज्जैन) : अध्यक्ष महोदय, आज सारे देश के अन्दर औद्योगिक शान्ति भंग है और मजदूरों में काफ़ी उत्तेजना फैली हुई है। मैं माननीय मंत्री जी से जानना चाहता हूं कि औद्योगिक अशान्ति और मजदूरों में फैली हुई उत्तेजना को देखते हुए—गुप्त-मतदान के माध्यम से यूनियनों को मान्यता मिले—ऐसा बिल आप कब तक लाने का विचार कर रहे हैं, ताकि यूनियनों की मान्यता के प्रश्न को लेकर सभी उद्योगों में और देश में जो झगड़े पैदा हो रहे हैं, उत्तेजना फल रही है, कारखाने बन्द हो रहे हैं, अशान्ति फैल रही है, वह समाप्त हो सके ?

डा० लक्ष्मीनारायण पांडेय (मंदसौर): अध्यक्ष महोदय, वस्त्र उद्योग निगम द्वारा संचालित जो कपड़ा मिल हैं और विशेष कर जो मध्य प्रदेश में संचालित कपड़ा मिल हैं, उनके कुप्रबन्ध के कारण, अव्यवस्था और उसके फलस्वरूप भ्रष्टाचार के कारण इस प्रकार की स्थिति बन गई है कि वहां क तीन मिलें बन्द होने की स्थिति में आ गई हैं। यदि वहां की वे तीन मिल बन्द हो जाती हैं तो हजारों श्रमिकों को अपनी नौकरी से हाथ धोना पड़ेगा और बेकारी का सामना